



CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH

CP 281/2005  
OA 1636/2003

New Delhi, this the 27<sup>th</sup> day of October, 2005

**HON'BLE MR. V.K. MAJOTRA, VICE-CHAIRMAN (A)**  
**HON'BLE MR. MUKESH KUMAR GUPTA, MEMBER (J)**

Smt. Vimla Ghosh  
NCC/GCI/311/UOI  
5, Delhi Girls Bn. NCC  
Old Rajdhani College Building,  
New Delhi.  
R/o 924, Sector-12-C,  
Faridabad, Haryana.

...Applicant.

(By Advocate Shri R.P. Luthra)

**VERSUS**

Lt. Gen. M. C. Bhandari, AVSM  
The Director General NCC  
West Block No.IV, R.K. Puram,  
New Delhi.

....Respondent.

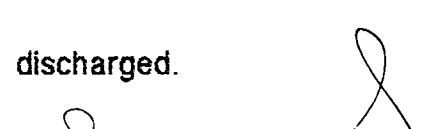
(By Advocate Mrs. Avinash Kaur)

**O R D E R (ORAL)**

**By Shri V.K. Majotra, Vice-Chairman (A):-**

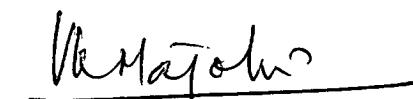
Learned counsel heard.

2. Learned counsel for respondents pointed out that by order dated 07.10.2005 (Annexure R-1), respondents have accorded the promotion to the applicant with consequential benefits w.e.f. 01.6.1992. Learned counsel for respondents assured that applicant shall be paid all consequential benefits within a period of three months from today.
  
3. In the above backdrop CP is dropped. Notices to the respondents are discharged.



(Mukesh Kumar Gupta)  
Member (J)

/gkk/

V.K. Majotra  
(V.K. Majotra)  
Vice-Chairman (A)